

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item 9**

**CP(IB) No. 176/Chd/Pb/2020**

**Under Section 9, IBC 2016**

**In the matter of:-**

V S Metallic Pvt. Limited

...Petitioner/Operational Creditor

Vs.

H M Steel Limited

...Respondent/Corporate Debtor

**Present:** Ms. Saumya Jain, Advocate for the petitioner-Operational Creditor.  
Mr. Vaibhav Sahni, Advocate for the respondent-Corporate debtor.

It is stated by the learned counsel for the parties that matter has been settled between the parties. A date is requested by the learned counsel for the petitioner that she could not file her vakalatnama due to some technical glitch. Let the same be filed along with application for withdrawal of the present petition within one week. List the matter on 17.08.2023.

Sd/-

**(Subrata Kumar Dash)  
Member (Technical)**

August 10, 2023  
PRF

Sd/-

**(Harnam Singh Thakur)  
Member (Judicial)**